

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 2480  
ANSWERED ON 06/08/2024**

**UNEMPLOYMENT ALLOWANCE UNDER MGNREGS**

**2480 SHRI SUKHDEO BHAGAT:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether it is a fact that only three percent of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) job seekers received unemployment allowance during the last five years and if so, the reasons therefor;**
- (b) whether the Government is planning to place any monitoring mechanisms to ensure that eligible job seekers receive their unemployment allowance promptly;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether there is any grievance redressal mechanism for job seekers regarding unemployment allowance under MGNREGS; and**
- (e) if so, the details of complaints received and the action taken by the Government in this regard during the last two years in Jharkhand, district-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)**

**(a) to (d): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment Scheme. It provides livelihood security i.e., fall back option for livelihood for the rural households when no better employment opportunity is available.**

The details of households who demanded employment, households offered employment and the percentage of households who were offered employment under Mahatma Gandhi NREGS in the last five financial years from 2019-20 to 2023-24 are given below:

(Figure in crore)

Financial Year	Households who demanded employment	Households offered employment	Percentage of households offered employment (%)
2019-20	6.16	6.15	99.79
2020-21	8.54	8.53	99.89
2021-22	8.05	8.02	99.55
2022-23	6.90	6.89	99.04
2023-24	6.52	6.51	99.85

(As per NREGASoft)

While the work demanded closely matches the work offered, the difference in work availed with the former is on account of the lack of utilisation of such offering by workers. This could be on account of better employment opportunities elsewhere, illness or any other relevant factor.

As per Section 7(1) of Mahatma Gandhi National Rural Employment Guarantee Act, "If an applicant for employment under the Scheme is not provided such employment within fifteen days of receipt of his application seeking employment or from the date on which the employment has been sought in the case of an advance application, whichever is later, he shall be entitled to a daily unemployment allowance in accordance with this section."

Unemployment allowance is the liability of the State Government and States have to pay unemployment allowances as per the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act. This Ministry is monitoring the progress through Labour Budget meetings, Mid-term review meetings and other interaction with the States/UTs.

**States/UTs-wise details of Unemployment Allowance paid to beneficiaries of Mahatma Gandhi NREGS during the last five financial years 2019-20 to the current financial year 2024-25 (as on 30.07.2024) are at Annexure.**

**As per Section-19 of the Mahatma Gandhi NREG Act, "The State Government shall, by rules, determine appropriate grievance redressal mechanisms at the Block level and the district level for dealing with any complaint by any person in respect of implementation of the Scheme and lay down the procedure for disposal of such complaints."**

**The Ministry receives complaints under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) through the Centralized Public Grievance Redress and Monitoring System (CPGRAMS). Since the responsibility of implementation of Mahatma Gandhi NREGA is vested with the State/UT Governments, all complaints received in the Ministry through CPGRAMS are forwarded to the concerned State/UT Governments for taking appropriate action including investigation, as per law.**

**(e): No specific complaint regarding unemployment allowance has been received on the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) portal in the last two years for the State of Jharkhand.**

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**Annexure**

**Annexure referred in reply to parts (a)to(d) of Lok Sabha Unstarred Question No. 2480 dated 06.08.2024**

**States/UTs-wise details of Unemployment Allowance paid to beneficiaries of Mahatma Gandhi NREGS during the last five financial years 2019-20 to the current financial year 2024-25 (as on 30.07.2024)**

Sl No	State/UTs	Unemployment Allowance paid (in Rs.)						Total (2019-20 to 2024-25 as on date)
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 30.07.2024)	
1	Andhra Pradesh	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0	0
7	Gujarat	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0	0	0
10	Jammu And Kashmir	0	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0	0
12	Karnataka	0	0	0	0	0	0	0
13	Kerala	0	800	99706	4199	0	0	104705
14	Ladakh	0	0	0	0	0	0	0
15	Madhya Pradesh	0	0	0	0	0	0	0
16	Maharashtra	0	0	1116	1152	0	0	2268
17	Manipur	0	0	0	0	0	0	0
18	Meghalaya	0	0	0	0	0	0	0

19	Mizoram	0	0	0	0	0	0	0
20	Nagaland	0	0	0	0	0	0	0
21	Odisha	0	39392	0	92393	28618	2667	163070
22	Punjab	0	0	0	0	0	0	0
			11610					
23	Rajasthan	0	5	0	0	2104	0	118209
24	Sikkim	0	0	0	0	0	0	0
					32468			
25	Tamil Nadu	0	0	0	3	5950	0	330633
26	Telangana	0	0	0	91157	9792	0	100949
27	Tripura	0	0	0	0	0	0	0
	Uttar			15585	27112			
28	Pradesh	0	80799	6	9	71703	3674	583161
29	Uttarakhand	0	0	0	0	0	0	0
30	West Bengal	0	0	0	0	0	0	0
	Andaman							
31	and Nicobar	0	0	0	0	0	0	0
	Dadra and							
	Nagar Haveli							
	and Daman							
32	and Diu	0	0	0	0	0	0	0
	Lakshadwee							
33	p	0	0	0	0	0	0	0
34	Puducherry	0	0	0	0	0	0	0
			23709	25667	78471	11816		140299
	Total	0	6	8	3	7	6341	5

As per NREGASoft

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